

(2022) 07 UK CK 0094
In the Uttarakhand High Court
Case No : Special Appeal No. 229 Of 2022

Pradeep Kumar And Other

APPELLANT

Vs

Secretary Secondary Education Government Of Uttarakhand
And Others

RESPONDENT

Date of Decision : 19-07-2022

Acts Referred:

Citation : (2022) 07 UK CK 0094

Hon'ble Judges : Vipin Sanghi, J;Ramesh Chandra Khulbe, J

Bench : Division Bench

Advocate : Susheel Kumar, S.S. Chaudhary

Final Decision : Disposed Of

Judgement

Vipin Sanghi, CJ

1. Issue notice.
2. Mr. S.S. Chaudhary, learned Brief Holder for the State, accepts notices for all the respondents.
3. The present appeal is directed against the order dated 12.07.2022 passed by the learned Single Judge in WPSS No.1296 of 2022 (Pradeep Kumar and others vs. Secretary, Secondary Education and others). The learned Single Judge has dismissed the writ petition since no transfer order had been issued in respect of the petitioners till that date.
4. The submission of learned counsel for the appellants is that the appellants only desired that their representation(s) be considered before any transfer order(s) is issued.
5. It is a matter of fact that no transfer order has been issued till date.
6. We, therefore, dispose of this appeal by directing the respondents to look into the representations made by the petitioners before taking a final decision on the

appellants' transfer.

7. We make it clear that we have not expressed any view on the merits of the appellants' case.

8. The impugned order passed by the learned Single Judge stands modified to the aforesaid extent.

9. Pending application, if any, stands disposed of accordingly.